

ITEM NO.4

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).90/2024

PUBLIC POLITICAL PARTY

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.31842/2024-STAY APPLICATION)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRAFor Petitioner(s) Mr. Mohan Lal Sharma, Adv.
Mr. Dinesh S. Badiar, Adv.
Mr. Madhu Sudan Singh, Adv.
Mr. Ravi Kumar Tomar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner invokes the jurisdiction of this Court under Article 32 of the Constitution to challenge the appointment of the Deputy Chief Ministers in the States. His submission is that no such office is stipulated in the Constitution. A Deputy Chief Minister is, first and foremost, a Minister in the Government of the State. The appellation of a Deputy Chief Minister does not breach the constitutional position, namely, that a person who holds office of a Minister must, in any event, within a stipulated period, be the Member of the legislature in order to qualify for appointment as a Minister.

- 2 In that view of the matter, the challenge which is being addressed before this Court lacks in substance. The petition is accordingly dismissed.

- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR